

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1496
ANSWERED ON:27.11.2009
ISSUE OF ST CERTIFICATE
Lal Shri Kirodi

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Union Government have stipulated a uniform procedure to issue Scheduled Tribe (STs) certificates in the country;
- (b) If not, the reasons therefor;
- (c) the State-wise details of the procedure being followed in this regard; and
- (d) the steps taken or proposed to be taken to bring about uniformity in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR A. CHAUDHARY)

(a) to (d) : Yes, Madam. From time to time, guidelines have been issued by the Government of India uniformly to all the State Governments/Union Territories with whom the issuance/ verification of Scheduled Tribe certificate rests, regarding procedure to be adopted for issuance of Scheduled Tribe certificate. Following the decision of the Apex Court in the case of Kumari Madhuri Patil & Ors Vs. State of Maharashtra & Ors, the Ministry of Tribal Affairs has again circulated in June, 2004, the instructions of the Supreme Court to streamline the procedure for the issuance of social status certificates, their scrutiny and their approvals to all the State Governments/UT Administrations.